

3
O.A.685/2011

ORDER DATED 14th OF OCTOBER 2011

P.K. Sarangi.....Applicant
V/s.
Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

.....
Heard Sri S. Patnaik, Ld. Counsel appearing for the applicant and Sri G.C. Nayak, Ld. Government Advocate (State of Orissa) for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

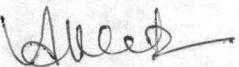
2. This Original Application has been filed with a prayer to direct the Respondents for payment of Pensionary benefits along with interest and payment of additional amount of Rs.42,000/- for the CGH Scheme.

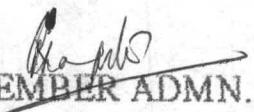
3. During the course of hearing Sri Patnaik, Ld. Counsel for the applicant brought to our notice that the applicant has filed a representation to the Respondent No.5 vide Annexure-A/12 dated 11.05.2011 and having received no response, he has moved this Tribunal in the present O.A. He further submitted that he would be satisfied if a direction is issued to Respondent No.5 to consider the pending representation vide Annexure-A/12 dated 11.05.2011 and dispose of the same within a specific time frame.

4. Having considered the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.5 is directed to consider and dispose of the pending representation vide Annexure-A/12 and pass a speaking & reasoned order as per rule as expeditiously as possible preferably within a period of two months from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with copy of the O.A. to Respondent No.5 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.

K.B